

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 722
(To be answered on the 21st July 2022)**

INCIDENTS OF MANHANDLING IN FLIGHT

**722. SHRI HIBI EDEN
ADV. ADOOR PRAKASH**

Will the Minister of CIVIL AVIATION

माननीय मंत्री

be pleased to state:-

- (a) whether the Government has obtained a report on the incidents of protest and manhandling in an Indigo flight from Kannur to Trivandrum and if so, the details thereof;
- (b) whether the internal complaint committee of the airline has completed the probe and if so, the details and the outcomes thereof;
- (c) whether the above mentioned offences could invite a more lengthier flying ban and if so, the details thereof along with the steps being taken by the Government in this regard; and
- (d) whether any action has been taken against the persons who manhandled the protested passengers inside the flight and if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

माननीय विमानतंत्र मंत्रालय में राज्य मंत्री

(GEN. (DR) V. K. SINGH (RETD))

(a) to (d): M/s Indigo has informed that its Internal Committee has adjudicated the matter by imposing a flying ban for a period of two weeks on two unruly passengers and three weeks ban for the third passenger with effect from from 16th July, 2022, as per the extant regulations.

The Directorate General of Civil Aviation (DGCA) has issued Civil Aviation Requirements (CAR), Section 3, AIR TRANSPORT SERIES M PART VI, ISSUE II, in May, 2017 regarding Handling of unruly/disruptive passengers. The action against the passenger(s), if any, is taken under the provisions of this CAR for any unruly/disruptive behavior on-board aircraft.